

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 48/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Phoenix ARC Pvt. Ltd.

.... Financial Creditor

Versus

Accelarating Education and Development Pvt. Ltd. ...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Javed Khan, Adv.

For the Corporate Debtor : Mudit Sharma, Adv.

ORDER

Heard Mr. Javed Khan, Adv. appearing on behalf of the Petitioner. Mr. Mudit Sharma, Adv. appearing on behalf of the Respondent. Learned counsel for the Respondent had submitted that he has filed some additional documents by e-filing and copy of the same has been furnished to the learned counsel for the Petitioner. However, physical copy of the same is not before us. Learned counsel for the Respondent is directed to file physical copy of this document within 3 days. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 04.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 15, 2024